

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Arbitration Case (Civil) No(s). 53/2016

IBI CONSULTANCY INDIA

Petitioner(s)

VERSUS

DSC LTD

Respondent(s)

(FOR ON IA 1/2016)

WITH

ARBIT.CASE(C) Nos. 63/2016 (FOR ON IA 3/2016) ,
54/2016 and 57/2016 (FOR ON IA 1/2016)

Date : 19-09-2017 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.K. AGRAWAL
HON'BLE MR. JUSTICE S. ABDUL NAZEERFor Petitioner(s) Mr. Rakesh Kumar, Adv.
Ms. Preeti Kashyap, Adv.
Mr. P.K.Sachdeva, Adv.
For Mr. Shibashish Misra, AOR

Mr. Merusagar Samantaray, AOR

For Respondent(s) Ms. Manali Singhal, Adv.
Mr. Santosh Sachin, Adv.
Ms. Vinita Sashidharan, Adv.
Mr. Jatin Mongia, Adv.
Mr. Abhijat P. Medh, AORUPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Hearing concluded.

Judgment reserved.

(ANITA MALHOTRA)
COURT MASTER(CHANDER BALA)
COURT MASTERList of Books referred to:

1. The Arbitration and Conciliation Act, 1996